

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1125/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Bravo Builders Pvt. Ltd.
 V/s.
 Cottstown Fashions Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	R. J. Ghag	Adv. for Respondent	
	Dipali Sujja	Adv. for Petitioner	

ORDER

CP No.1125/I&BP/NCLT/MB/MAH/2017

For this Petitioner Counsel has sought several adjournments to explain as to how the claim made in this case fall within the ambit of the financial debt as defined under Section 5(8) of the Insolvency and Bankruptcy Code, 2016, this Bench hereby peremptorily directs the Petitioner to explain as to how this claim will fall within the ambit of the financial debt, failing which this petition will be dismissed.

List this matter on 21.11.2017.

Sd/-

V. NALLASENAPATHY
 Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
 Member (Judicial)